(b) if so, what are the details in this regard?

Written Answers

THF: MINISTER OF INFORMA-TION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b) There is no proposal to abolish the existing licence fees for Radio sets. However, some suggestions for a one time levy, at the time of the purchase, in lieu of the recurring licence fee for TV sets have been received. The financial, administrative, etc. implications of the^e suggestions are in the process of evaluation.

Abolition of Customs duty on newsprint

1263. SHRI J. K. JAIN- Will the Minister, of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that he had suggested to the Ministry of Finance that the customs duty on newsprint which was introduced for the first time in the 1981-82 year's budget should be abolished:
- (b) if so, what is the reaction of the Ministry of Finance in this regard; end.
- (c) what will be the impact on the newspaper industry in the country if the above suggestion' implemented?

THE DEPUTY MTNISTER IN THE MINISTRY OF INFORMATION AND BROADCASING (SHRI ARIF MOHAMMED KHAN): (a,) Yes, Sir. The views expressed by the newspaper industry about the abolition of the customs duty were conveyed to the Ministry of FINANCE.

- (b) In the budge. proposals for 1982-83, the 15 per cent *ad valorem* customs duty on imported newsprint has been replaced by a specific duty of Rs. 825/- per tonne
 - (c) Does not arise.

Exhibition of banned films in Delhi

to Questions

1264. SHRI J. K JAIN: WiH Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) what is the number of feature films produced in the country which have been banned for exhibition in the course of their being shown at the cinema "houses during the current financial year;
- (b) what are the titles and the names of producers of such feature films, language-wise;
- (c) whether any explanation was asked for from the Censor Board as to how and why the Board had cleared these films;
- (d) whether it is a fact that some such films which were banned for public exhibition are being exhibited in the Delhi cinema houses; and
- (e) if so. What action has been taken against the defaulters?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI VASANT SATHE): (a) to (e) The exhibition of one feature film entitled "Meri Awaaz Suno" (Hindi) was susduring the financial year pended 1981-82 by the Central Government for two months from 19-12-1982 pending enquiry under section 6 of the Cinematograph Act, 1952. The name of the producer as given in the application for certification is Shri G. Rao, 46-Vijayaraghava-Adiseshagiri char; Road, T. Nagar, Madras-17.

The distributors in respect of the film filed writ petitions in various High Courts and obtained stay of the order of suspension. The Central Government filed on 9-12-1982 a petition for transfer of the writ petitions to the Supreme Court o_n 15-2-1982 the Supreme Court dismissed the transfer petition as the period of suspension for 2 months is over on 18-2-1982.